

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-38/2022/11940/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 12th December, 2023.

Sub:- **Earned leave.**

Ref:- Letter No. DJG/5787 Dated 05.12.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave on 19.12.2023 and 20.12.2023, alongwith station leave permission, with the official vehicle, at own cost, from the morning of 18.12.2023 till the morning of 21.12.2023**, subject to submission of your leave application in prescribed format as well as the Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you are to hand over charge of your Court and Office to the Additional District & Sessions Judge, Goalpara, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sdf

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-38/2022/11941-11942/A, dated , 12-12-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

S.P.
JT. REGISTRAR (VIGILANCE)
S.P.